

National Company Law Tribunal

Allahabad Bench

CP NO. 06/2012

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018

NAME OF THE COMPANY: Rajnesh Kumar Mishra vs. Rainbow Multilevel

SECTION OF THE COMPANIES ACT/I & B CODE: 433/434/439 of Trademark Pvt Ltd, Companies act of 1956

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Pradeep Singh Sisodia	CA	ROC	Pradeep Singh
2.				

C.P. No. 06/2012

None for the petitioner. Shri Pradip Singh Sisodia proxy for Shri Krishna Dev Vyas, CGSC representing the ROC, Kanpur.

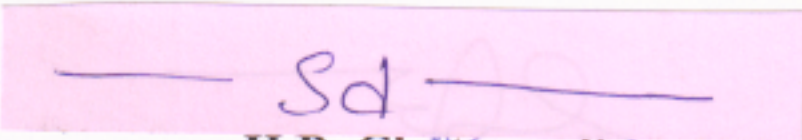
In the present matter, the notices were sent by this Registry are return unclaimed for want of correct address. That apart, notices sent to the petitioner Nos. 2,4,6 are also returned as unclaimed and service of notice in respect of other petitioners i.e. Petitioner nos. 1,3,5,7,8,9 are still awaited.

Such being the position, the Registry is directed to issue afresh notice to all the Respondents as per the address available on record. The Registry is further directed to provide a copy of complete pleadings of this petition to learned CGSC representing the ROC, Kanpur, so as to make him able to file its report.

The matter to be listed on 15<sup>th</sup> March, 2018.

Date: 15/02/2018

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)